

घाटेर खापने टोक बिना है, उसके बिना देश की इन्वीनिवर्ण इन्वस्ट्रीज बन नहीं सकती और इस से ब्राडनेट सेक्टर को बहुत नुकसान होगा।

घन्त में मैं स्थाल स्केल इन्वस्ट्रीज के बारे में कहना चाहता हूँ। इसकी तरफ सरकार को विचार करना चाहिये, उसको ज्यादा से ज्यादा बढ़ावा देना चाहिये ताकि छोटे छोटे कारखानेदार ऊपर उठ सकें और उन्नति कर सकें।

16.55 hrs.

STATEMENT RE ABOLITION OF EXCISE DUTY ON NEWSPRINT

The Minister of Information and Broadcasting (Shri K. K. Shah): I should like to make the following statement.

To give further relief to the newspaper industry the Government have decided to abolish with immediate effect the excise duty of Rs 50 per metric tonne on Nepa newsprint and the countervailing duty of a similar amount on imported newsprint.

16.55½ hrs.

STATEMENT RE. DEVELOPMENTS IN MADHYA PRADESH

The Minister of Home Affairs (Shri Y. B. Chavan): Mr. Speaker, Sir, in deference to the wishes. . .

— श्री जार्ज करनेन्डीज (इम्बई-दक्षिण) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। व्यवस्था का प्रश्न यह है कि जो मामला अभी घाप ले रहे हैं, यह एबजर्नमेंट मोशन के नोटिस के ऊपर ले रहे हैं। हम यह चाहेंगे कि जिनके नाम से एबजर्नमेंट मोशन दिया गया है,

उनकी ओर से यह मामला उठाने दिया जाय और एबजर्नमेंट के रूप में ही इसको लें।

Mr. Speaker: I will come to it.

Shri Y. B. Chavan: In deference to the wishes of the House, I got in touch with the Governor of Madhya Pradesh to ascertain the facts. I received the following message from him:

"Following the defection of 36 Members of the Congress Party in the Assembly, there was an allegation of intimidation and wrongful detention of Members of the Assembly. Two of the signatories to the defection stated that they signed under duress. In view of the state of general tension and abnormality, the Chief Minister requested the Governor to consider proroguing the House for the present. After full consideration of the letter of the Chief Minister and the attendant circumstances, assessing the requirements of correct Parliamentary practice, the Assembly session for the present was prorogued in the interest of proper functioning of the Parliamentary democracy..." (Interruptions)

श्री हुकम चन्द कछवाय (उज्जैन) : वहाँ के राज्यपाल क्या मुख्य मंत्री के गुलाम हैं या कांग्रेस के गुलाम हैं ?

Mr. Speaker: We have got a long way to go. This is not the way.

डा० राम मनोहर लोहिया (कपीज) : क्या आपकी राय में अब बहुत दिन तक विधान सभा बहा खत्म रहेगी ? लांग-वे-टु-गो वा या मतलब है ?

श्री हुकम चन्द कछवाय : यह प्रजातंत्र की हत्या की जा रही है।

पहले एबजर्नमेंट मोशन लिया जाये, उसके बाद स्टेटमेंट होना चाहिये।

17 hrs.

Mr. Speaker: Why don't you leave it to me. I have received notice of adjournment motion.

Shri Susendranath Dwivedy (Kendrapara): What about the statement? Let us hear him; he has started.

श्री हुकम चन्द कडवाय : हम उनका भाषण सुनना नहीं चाहते । ऐडजर्नमेंट मोशन लिखा जाये ।

Shri Bal Raj Madhok (South Delhi): We would like to hear his statement

Mr. Speaker: Let us hear the statement. Then I am going to allow him. That is how I am trying to proceed.

श्री हुकम चन्द कडवाय : क्या ताबों रुपये दे कर लोगों को खरीदा जायेगा ?

Shri Y. B. Chavan: The remaining part of the statement is as follows:

"The Assembly will have to be summoned again in good time to enable it to pass the budget and the appropriation bill before the end of this month. It is felt that this brief recess will help in lessening tension and help the Assembly to arrive at vital decisions in an atmosphere of normality"

हुकम चन्द कडवाय : आज प्रजातन्त्र की हत्या हो रही है । इसे बदलित नहीं किया जायेगा ।

17.02 hrs.

MOTION FOR ADJOURNMENT

ALLEGED FAILURE OF CENTRAL GOVERNMENT TO PREVENT PROROGATION OF MADHYA PRADESH ASSEMBLY.

Mr. Speaker: I have received a notice of adjournment motion from Shri Madhu Limaye, about the prorogation....

Shri Prakash Vir Shastri (Hapur): What about the others?

Mr. Speaker: This is the latest after the prorogation.

It is about the

"failure of the Central Government to prevent prorogation of the Madhya Pradesh Assembly by the Government when the Assembly session had been called to pass the budget and the vote was to be taken on the Education Ministry's grants, further when the vote was likely to go against the Government in view of the crossing of the floor by several Congress Members."

I have given my consent to it. Mr. Limaye has also given notice of a motion for suspension of rules 60 and 61 in their application to the adjournment motion. He may first move that motion

श्री अन्नसर्दार सास्वी श्रीरो ने भी तो काम रोकने प्रस्ताव दिया है ।

Shri N. K. P. Saive (Betul): Sir, on a point of order

श्री मधु सिमये (मुनेर) अध्यक्ष महोदय, मैं प्रस्ताव रखता हूँ । उसके बाद वह प्वाइंट ऑफ आर्डर रखें । इस कब्रत सदन के सामने कुछ नहीं है ।

Mr. Speaker: I do not know. Either the party leader should take care of him or the House will take care of him. One of the two things should happen. I am not able to control him at all since this morning. I appeal to him again. What is your point of order?